

(d) whether Union Government have lodged any protest against such nefarious activities of I.S.I. before the World Organisation;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). Reports about the threat to the security of Dr. Farooq Abdullah Chief Minister of Jammu and Kashmir from various terrorist/militant outfits have been received. His security arrangements have been reviewed and strengthened by the State Government in consultation with the Government of India. Further appropriate measures have been taken to counter the threat and all concerned have been alerted/advised suitably.

(d) to (f). The Government has consistently urged Pakistan to desist from sponsoring cross border terrorism and violence in Jammu and Kashmir. Their involvement in these activities has also been continuously exposed at the international level through the diplomatic and various other channels. These efforts will be continued in an intensive and sustained manner.

[English]

Transmission and Distribution of Power

861. DR. KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal to allow private sector to take part in the transmission and distribution of power;

(b) if so, the details of the private companies who have responded to the proposal; and

(c) the terms and conditions laid down by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). The existing policy allows private sector participation in electricity generation, supply and distribution. The response of the private sector for setting up of generation projects has been encouraging. However, ways and means to promote greater private participation in the field of transmission and distribution are under examination.

Non-Utilisation of Funds

862. SHRI HARIN PATHAK :
PROF. PREM SINGH CHANDUMAJRA :
SHRI NAWAL KISHORE RAI :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether some State Governments have not

utilised grants given to them during 1995-96 by the Union Government for the rural development schemes;

(b) if so, the State and scheme-wise details thereof;

(c) whether the grants have been utilised for other purposes; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). Yes, a number of State Governments have not been able to fully utilise the grants given to them during 1995-96 for rural development schemes. The States who could utilise less than 90% of the available funds under major rural development schemes are as follows :

Scheme	States/UTs
(i) Integrated R. Development Programme (IRDP)	All States/UTs except Gujarat, Himachal Pradesh, Mizoram, Punjab, Tamil Nadu, A and N Islands and D and N Haveli.
(ii) Jawahar Rozgar Yojana (JRY)	All States/UTs except Kerala, Mizoram, Sikkim, Tamil Nadu and A and N Islands.
(iii) Employment Assurance Scheme (EAS)	All States/UTs where the Scheme is implemented except Mizoram, Sikkim, and Tripura.
(iv) Accelerated Rural Water Supply Programme (ARWSP)	All States except Himachal Pradesh, Mizoram, Orissa, Rajasthan, Sikkim, Tripura and West Bengal.

(c) and (d). No instance of utilisation of funds released during 1995-96 for any purpose other than for the relevant programmes has been brought to the notice of this Ministry.

Diversification Programme

863. DR. M. JAGANNATH :
SHRI T. GOPAL KRISHNA :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether Modern Food Industries have embarked on a diversification programme;

(b) if so, the details thereof; and

(c) the agreements, if any made, for cashewnut marketing, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) and (b). The main activity of Modern Food Industries (India) Ltd., (MFIL) is production of bread.

However, MFIL undertook diversification programme and started production of items like energy food, cakes, extruded food etc. Recently, it has started production and marketing of nutro and gluco biscuits. The Company has also undertaken marketing of cashewnuts.

(c) MFIL has entered into an agreement with M/s. Peirce Leslie Cashewnuts and Coffee Limited, for marketing of cashewnuts processed and packed by M/s. Peirce Leslie Cashewnuts and Coffee Limited, under their brand name "Royal Choice" w.e.f. 1.2.1995 for a period of 5 years. MFIL is an exclusive marketing agent for Kerala, Mahi (Pondicherry), Tamil Nadu and Karnataka. The Commission to the marketing agent, i.e. MFIL in the first year was 3.5% of the ex-factory price of the product and for the subsequent years, it is 6%.

Cochin Refineries Limited

864. SHRI RAMESH CHENNITHALA : Will the PRIME MINISTER be pleased to state :

(a) whether there are any fresh proposals to increase the refining capacity of Cochin Refineries Limited; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b). Cochin Refineries Limited has submitted a preliminary Feasibility Report for expansion of its refining capacity from 7.5 MMTPA to 10.5 MMTPA, at an estimated cost of Rs. 1470.78 crores. The proposal is under process for according Stage I clearance.

Drinking Water

865. SHRI BHAKTA CHARAN DAS : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to provide pure drinking water in Orissa and other States, particularly in tribal areas through scientific and technological means;

(b) if so, the details thereof;

(c) whether water supply is being made through solar photo voltaic pumping system in some such areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). Under the Rural Water Supply Programme safe drinking water is provided to rural habitations including tribal areas in Orissa and other States.

(c) and (d). Yes, Sir. 225 photo voltaic pumping systems have so far been installed in the country.

CAPART

866. SHRI MOHAN RAWALE :
 PROF. AJIT KUMAR MEHTA :
 SHRI SANDIPAN THORAT :
 SHRI BANWARI LAL PUROHIT :
 DR. RAMKRISHNA KUSMARIA :
 SHRI RAJENDRAA AGNIHOTRI :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether most of the funds allocated to non-Governmental Organisations for rural development by the CAPART have been found misused;

(b) if so, whether the Government propose to review CAPART's functioning and to bring transparency;

(c) if so, the details thereof;

(d) the number of NGOs black listed by the Government in view of misuse of funds allocated by CAPART; and

(e) the steps the Union Government propose to take against the involved NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) No, Sir.

(b) and (c). The functioning of CAPART is reviewed from time to time in the meetings of the Executive Committee and the General Body of CAPART and, wherever considered necessary, suitable steps are taken to streamline its functioning. This is a continuous process. Recently, with a view to bringing CAPART nearer to the people and to ensure closer interaction between it and the Voluntary Organisations, the functioning of CAPART has been decentralised by setting up six Regional Committees at Ahmedabad, Bhubaneswar, Guwahati, Hyderabad, Jaipur and Lucknow. The Regional Committees have been empowered to consider project proposals upto an outlay of Rs. 5 lakhs. It is expected that the decentralisation of CAPART would not only result in improving its efficiency and efficacy but would also bring transparency in its functioning.

(d) As on 31.12.1995, CAPART has blacklisted 224 Voluntary Organisations. In addition, CAPART has also blacklisted 152 Voluntary Organisations which were blacklisted by other Government Agencies.

(e) In addition to stopping release of further grants to the blacklisted organisations by CAPART, the other actions taken/proposed to be taken by CAPART include recovery of funds from the delinquent organisation, initiation of legal proceedings, referring the cases to the police etc. CAPART has also reported that it has referred the cases of 61 organisations to CBI for further investigations.